- 8. Daftary
- 9. Head Peon
- 10. Air Conditioning Plant Helpar

Statement

- 11. Electrician
- 12. Driver
- 13. Head Messenger in Indian Overseas Bank

Irregularities in loans sanctioned under self-employment scheme in Jodhpur

4258. DR. MURLI MANOHAR JOSHI: DR. BALDEV PRAKASH-SHRI VISHNU KANT SHASTRI: SHRI SUNDER SINGH BHANDARI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government are aware of irregularities and corruption in the matter of sanctioning of loan under the self-employment scheme in 1986 by the United Bank of India, Sardar-pura Branch, Jodhpur;
- (b) whether instances have been brought to the notice of Government where several members of the same family had been sanctioned loans and to several persons only Rs. 2500/-were paid to out of a loan of Rs. 5000/-;
- (c) whether the matter has been enquired, if so, what are the details thereof; and
- (d) what action has been taken against the guilty officers and also for the recovery of the loan sanctioned against the rules?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d) United Bank of India has reported that the complaint in the matter of loans sanctioned and! disbursed under IRDP and 20 Point Programme by their Sardarpura Branch, Jodhpur was inewstigated in the year 1987

and the Bank found irregularities in regard to non-observance of rules and norms. The investigation made by bank revealed that the loans had been sanctioned to the borrowers belonging to the same family. Upon the findings of the investigation, the branch manager who was found to have committed irregularities by non-observance prescribed rules was placed under suspension in December, 1987 and proceeded against departmentally. A major penalty of lowering of five stages in the time-scale was inflicted on the officer by the bank on the basis of findings of the departmental enquiry. The bank has separately initiated steps to recover their loans, which include filing of suits and institution of certificate proceedings.

Request for Income tax-exemption to Public Assistance Institute, Goa

- 4259 SHRI JOHN F. FERNANDES: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that there is 'a request from Public Assistance Institute of Goa Government to exempt; this Charitable Institution from income tax, as granted in the past;
- (b) if so, what is the tax amount demanded from this institution by I.T. Department; and
 - (c) what is Government's response to it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Exemption has been granted under section 10 (23C) (iv) of the Income-tax Act upto Assessment Year 1987-88. No request, is pending for exemption for the later assessment years.

(b) and (c) Since exemption under section 10(23C) (iv) has been granted by the Central Government upto Assessment Year 1987-88, the ques-